

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CRIMINAL APPLICATION NO. 2340 of 2020

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SANDIPBHAI ARJUNBHAI VASAVA

Versus

STATE OF GUJARAT

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Appearance:

MR RONITH JOY(9560) for the Applicant(s) No. 1

for the Respondent(s) No. 2

MS MOXA THAKKAR APP for the Respondent(s) No. 1

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CORAM: HONOURABLE MR.JUSTICE R.P.DHOLARIA

Date : 27/05/2020

ORAL ORDER

Heard learned advocates for the respective parties through video conferencing.

Issue Rule, returnable on 19.08.2020.

Learned APP waives service of notice of rule on behalf of the respondent State.

In the meantime, there shall be no coercive steps against the present applicant.

(R.P.DHOLARIA, J)

JYOTI V. JANI/chandrashekhar

THE HIGH COURT
OF GUJARAT

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